

meant for irrigation of crops only the next day. There is also the shortage of spare parts. The wires which were laid fifteen years ago have now rusted and broken. Therefore, I request the Government to change these wire-fittings in villages and the re-settlement colonies to avoid the obstruction in the power supply and more persons should be recruited to make up the shortage of staff in the complaint offices. The ban on recruitment should also be removed by the Government, so that all the complaints could be attended expeditiously. 1090 MW of power is required in Delhi out of which 610 MW is generated in Badarpur and Indraprastha Power Stations and 150 MW is obtained from Singrauli and rest of the requirement is met by taking power from other places. Therefore, I urge upon the Government to sanction one more Thermal Power Station to remove the power shortage in Delhi.

- (v) **Demand for early clearance of the proposal for construction of a bridge on Kanhar in river Mirzapur district of Uttar Pradesh.**

SHRI RAM PYARE PANIKA (Robertsganj) : Mr Deputy Speaker, Sir, it is a matter of great concern that quite long ago, sanction was given for the construction of a bridge on Kanhar river in Mirzapur district and the foundation stone for the same had also been laid in 1978 but the construction of this bridge has not been yet completed, though a number of years have already passed. It is telling upon the development of this backward area which is predominantly inhabited by Adivasis and harijans. With the construction of this bridge this area will not only be directly connected to Calcutta and Bombay on one side but will also be connected to the other States. Several months back the State Government had sent a proposal to the Ministry of surface transport for their approval but it remained without any response from them and as a result of that, construction work has almost come to a dead halt.

I, therefore, request the hon Minister of surface transport to accord their immediate sanction on the proposal for construction of a bridge and to issue orders for its early completion.

[English]

(Interruptions)

MR. DEPUTY-SPEAKER : Please go to your seats.

(Interruptions)

MR. DEPUTY-SPEAKER : I told you, first, you all go to your seats. The floor leaders have to decide.

(Interruptions)

MR. DEPUTY-SPEAKER : If you want to adjourn the House, all of you should decide. The House has to decide.

(Interruptions)

MR. DEPUTY-SPEAKER : If all the leaders decide, I will adjourn the House.

(Interruptions)

MR. DEPUTY-SPEAKER : You decide with the other Hon. Members, I will adjourn.

(Interruptions)

MR. DEPUTY-SPEAKER : If all of you decide, I am ready to adjourn.

(Interruptions)

MR. DEPUTY-SPEAKER : You discuss with them and decide.

(Interruptions)

MR. DEPUTY-SPEAKER : I am not hearing anyone. If all of you decide, I am ready to adjourn.

(Interruptions)

MR. DEPUTY SPEAKER : In the beginning itself I have told that I will ask the Government to make a statement on what happened. After that you can give notice and we can discuss.

(Interruptions)

MR. DEPUTY SPEAKER : Regarding adjournment motion I have not given my consent. That is why I said that I will ask the Government to make a statement on what happened.

(Interruptions)